

PATNA HIGH COURT, PATNA
NOTIFICATION

No. 1828A /Actts. (Estab.)

Patna, the 13th May, 2025

With reference to their applications, the Court have been pleased to appoint Ms. Uzma Sultan (Enrollment No.- BR/354/2023, dated 06.02.2023), Ms. Shivam Prerna (Enrollment No.- BR/143/2023, dated 09.01.2023), Ms. Kumari Sangita (Enrollment No.- BR/2790/2022, dated 26.12.2022), Ms. Smriti Kumari (Enrollment No.- BR/2392/2022, dated 07.11.2022), Ms. Arpana Jha (Enrollment No.- BR/2470/2022, dated 07.11.2022), Ms. Priyanka Arya (Enrollment No.- BR/1392/2022, dated 01.08.2022), Shri Abhigyan Kumar (Enrollment No.- BR/1107/2022, dated 23.06.2022), Shri Kumar Aman (Enrollment No.- BR/1336/2022, dated 23.06.2022), Shri Vishvjeet Kumar (Enrollment No.- BR/707/2022, dated 11.04.2022), Shri Manish Kumar (Enrollment No.- BR/418/2022, dated 21.02.2022), Shri Dharmendra Kumar (Enrollment No.- BR/2678/2021, dated 29.12.2021), Shri Sanjeet Kumar (Enrollment No.- BR/2447/2021, dated 27.12.2021), Shri Ravinesh Kumar (Enrollment No.- BR/2560/2021, dated 27.12.2021), Shri Shailesh Kumar (Enrollment No.- BR/1614/2021, dated 04.09.2021) and Shri Suryajit Prakash (Enrollment No.- BR/1353/2021, dated 26.07.2021) all learned Advocates, as Advocate Oath Commissioners in terms of Rule 24, Chapter-III of Patna High Court Rules, 2021 for the purpose of administration of Oath and Affirmations under Clause (b) of Section 139 of Code of Civil Procedure, Clause (b) of sub Section (1) of Section 297 of the Code of Criminal Procedure and Clause (a) of sub-Section (2) of Section 3 of the Oaths Act, 1969.

Above named Advocate Oath Commissioner(s) may charge a remuneration of Rs. 20/- (Rupees twenty) only for each Affidavit.

He/she shall also be entitled to charge Rs. 100/- for each Affidavit from the deponent or such other charges, the Court may fix, if he/she is required to attend the deponent's residence. The aforementioned charges will be in addition to any stamp duty payable on an Affidavit under the India Stamp Act, 1899, Schedule-1, Article-IV.

In terms of Rule-24 (iv), Chapter-III of Patna High Court Rules, He/she will hold office for a term of two years from the date of his appointment or until a date on which he/she completes five years of practice at the Bar, whichever is earlier, provided that the High Court may curtail the term if it thinks fit to do so.

[Note :- It is made clear that he/she would automatically cease to function as an Advocate Oath Commissioner immediately after expiry of the aforesaid period of term of office. As such, no communication will be made to him/her in this regard separately.]

He/she is further requested to intimate the date from which he/she starts functioning as Oath Commissioner and to provide his/her specimen signature, in duplicate, to the Court for record.

He/she shall make his/her own seating arrangement and the High Court shall not provide any place for the purpose.

He/she shall maintain a register, in the form prescribed in Sub-Rule (viii) of Rule 24 of Patna High Court Rules as amended up-to-date, in which all Affidavits shall be entered. A written receipt in printed form consisting of a foil and counterfoil for the amount paid shall be given by him/her to the deponent and the counterfoil will be kept by him/her for the purpose of inspection with a view to ensure that all Affidavits which are attested by him/her are entered in the register and receipt granted for money received by him/her. The Registrar/Deputy Registrar may obtain such certificate from him/her of his/her register and receipt books containing counter-foils as may be considered necessary.

As provided in Rule-24 (vii) *ibid*, the register and receipt books consisting of counter-foils maintained by each Advocate Oath Commissioner shall be kept by them in safe custody and he/she is also required to deposit the register and receipt books etc. positively within fifteen days after expiry of his/her term of office and obtain a receipt from the Commissioner of Oaths and Affidavits of the Court for record.

Further, above Rules along with the General Rule regarding Affidavits and forms should also be followed by him/her.

By order of the Court,
sd/- P.K. Malik
Registrar General

Memo. No. 40769-40774 /Accounts; Dated 15th May, 2025

Copy forwarded to the President, Bar Association, Patna High Court, Patna / President, Lawyers' Association, Patna High Court, Patna / President, Advocates' Association, Patna High Court, Patna / Oath Commissioner, Patna High Court, Patna / Persons concerned for information and needful / I/c, Programmers' Cell for uploading it on the website of Patna High Court.


Registrar General